

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 41

CP/83(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **MR. MERWYN SAVIO SEQUIERA V/s RESOURCE
MANAGEMENT GROUP PLUS PRIVATE
LIMITED**

Section 241 242 of the Companies Act, 2013

ORDER

Adv. Ninad Deshpande for the Petitioner present through VC. Adv Tinna Patel for Respondent 2&3 present through VC.

Ld. Counsel for the Respondent informs that they have preferred an Appeal against the order dated 4th October, 2023 however, the same is yet to be numbered by the Hon'ble NCLAT registry. This Bench notice that after more than 4 months the Appellant has not been successful in following up the matter with the Registry. Last opportunity is granted to the Respondent to have it numbered and seek stay from Hon'ble NCLAT, failing which this matter shall be proceeded further. The Ld. Counsel for the Petitioner objects. List this matter on Board on **11.06.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**